

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

6.A.70/94.

Dt. of Decision : 7-1-97.

S. Srinivasulu

.. Applicant.

Vs

1. The Sub-Divl. Officer,  
Nagarkurnool-509 209.
2. The Telecom Distr. Engineer,  
Municipal Complex,  
Mahabubnagar-500 050.
3. The General Manager, Telecom,  
Hyderabad Area, C.T.O.Compound,  
Sec'bad-500 003.
4. The Chairman, Telecom Commission  
(representing Union of India),  
New Delhi-110 001. .. Respondents.

~~COUNSEL FOR THE APPLICANT~~

Counsel for the respondents : Mr. N.R. Devaraj, Sr.CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA was initially engaged as Casual

~~..... informed with a notice for termination~~  
vide memo No.EE -47/92-93/5 dated 29-09-92(Annexure-I). It is

stated that the applicant was discharged from the casual service thereafter. It is further submitted by the learned counsel for

~~..... has been discharged~~

3. This OA is filed praying for a direction to the ~~Respondents~~ <sup>Murty</sup> and <sup>Lin</sup> ~~in~~ <sup>is</sup> respondents to bring him on the ~~as~~ <sup>as</sup> ~~Muzdoor~~ Roll, including the <sup>Maydars</sup> seniority list of Casual ~~Labourers~~ and to grant him temporary status and regularisation in accordance with rules.

4. After certain deliberation, the learned standing counsel submitted that the name of the applicant will be brought on the ~~Rules~~ <sup>Rules</sup> ~~Muzdoor~~ Roll if he is ~~on~~ <sup>in</sup> service to-day and his name will also be included in the seniority list of casual labourers according to the rules. He further submitted that his case for granting him temporary status and regularisation will be considered at the appropriate time in his turn as per the standing instructions/rules.

~~the learned standing counsel~~

5. In view of the above submission, no further direction is considered necessary in this OA. Noting the above submission of the respondents, the OA is disposed of. ~~No~~ No costs.

(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 7th January 1997.  
(Dictated in the Open Court)

*16-1-97*  
Dr. Rangan (S)

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